

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.

No.HHC/VIG/GEN/STAT/93-VII-
Dated Shimla, the 1st June, 2018.

To

All Judicial Officers,
In the State of Himachal Pradesh.

Subject: Submission of Civil and Criminal records to the Appellate Courts : Instructions thereof.

Sir,

It is found that the Subordinate Courts are not adhering to the Rules/Instructions while sending the civil and criminal records to the Higher Courts. The High Court of Himachal Pradesh in Criminal appeal No. 325 of 2017, titled as Prem Singh Vs. State of Himachal Pradesh, decided on 10th May, 2018 has observed various discrepancies and thus directed that all the Judicial Officers in the State of Himachal Pradesh shall ensure before the judicial records are sent to the Higher Court, the same are properly indexed and paged in accordance with the provisions contained in Chapter-16, Volume 4, especially, Part A, Rule 1(g), Part-II, Rules 1, 2 & 6 and Part B, Rule 2, Punjab & Haryana High Court Rules and Orders applicable to the State of Himachal Pradesh and it will not be sufficient compliance that only Exhibit numbers are marked without giving any detail regarding the documents in the index.

These instructions be followed in letter and spirit.

Yours faithfully,

Sd/-
Rajeev Bhardwaj
Registrar General

Endst.No.HHC/VIG/Misc.Instructions/93-IV-

Dated:-01.06.2018.

Copy forwarded for information to:- 13832-37

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1. The Principal Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/ Deputy Registrars;
3. All the Secretaries to the Hon'ble Judges;
4. The Secretary/Private Secretary/P.A.to the Registrar General/
Registrar(Vigilance/Registrar(Judicial)/Registrar(Rules)/
Registrar(Admn.)/ District and Sessions Judge
(Leave/Reserve)/Registrar(Establishment&GAD)/
Registrar(Accounts) and CPC.
5. The Assistant Registrars of this Registry.
6. The Technical Director NIC.H.P. High Court, Shimla with a request to upload the same on the High Court Website.

Registrar General